

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

## ORDER SHEET

118


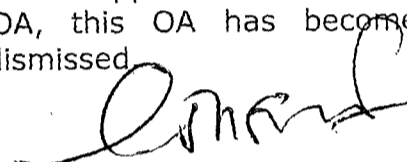
APPLICATION NO. 332 OF

Applicant(s)

Respondent(s)

Advocate for  
Applicant(s)

Advocate for  
Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p><u>11.09.2003</u></p> <p>Mr. B. Khan counsel for the applicant. Mr. S. S. Vyas counsel for respondent No.1&amp;2. None present for respondent No. 3 &amp; 4.</p> <p>Mr. Khan says that after filing of this OA, the respondents have issued an order dated 10.03.2003 and the grievance of the applicant has been redressed.</p> <p>Since the grievance of the applicant has been redressed after filing of the OA, this OA has become infructuous and it is accordingly dismissed.</p> <p> (G. C. SRIVASTAVA) MEMBER (A)</p> <p> (G. L. GUPTA) VICE CHAIRMAN</p> <p>Part II and III destroyed in my presence on 24.7.09 under the supervision of section officer (I) as per order dated 12.12.09</p> <p>Section officer (Records)</p>

RK VAS  
18/9/03

R/Ccy  
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